

**IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION**

TRANSFER PETITION (CIVIL) NO. 2500 OF 2024

AYUSHI ARSH VARDHAN

Petitioner(s)

VERSUS

RAVI CHANDRA SURESH CHANDRA

Respondent(s)

O R D E R

1. The petitioner-wife has filed the petition under Section 25 of the Code of Civil Procedure, 1908 before this Court seeking transfer of Case bearing Marriage Petition No. 124 of 2023 titled as "Ravi Chandra Suresh Chandra vs. Ayushi Arsh Vardhan" pending before the Court of Jt. Civil Judge (Sr. Dn.), Kelapur, District Yawatmal to the Court of Principal Judge, Family Court, Lucknow, Uttar Pradesh.

2. Having heard learned counsel for the parties and taking into consideration the grounds taken in the transfer petition, we allow the transfer petition and direct the transfer of case bearing Marriage Petition No. 124 of 2023 titled as "Ravi Chandra Suresh Chandra vs. Ayushi Arsh Vardhan" pending before the Court of Jt. Civil Judge (Sr. Dn.), Kelapur, District Yawatmal to the Court of Principal Judge, Family Court, Lucknow, Uttar Pradesh.

3. Let the record of the case be transferred without delay.
4. A copy of this order be sent to the concerned court for compliance.
5. If video conferencing facility is available with the transferee Court, the benefit of the same shall be extended to the parties.
6. Pending application(s), if any, shall stand disposed of.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[ATUL S. CHANDURKAR]

NEW DELHI;
AUGUST 06, 2025

ITEM NO.2

COURT NO.6

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 2500/2024

AYUSHI ARSH VARDHAN

Petitioner(s)

VERSUS

RAVI CHANDRA SURESH CHANDRA

Respondent(s)

[MEDIATION REPORT RECEIVED]

IA No. 210797/2024 - EXEMPTION FROM FILING O.T.

IA No. 210796/2024 - STAY APPLICATION

Date : 06-08-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :Mr. Praveen Chaturvedi, AOR
Ms. Jyoti Chaturvedi, Adv.
Mr. Tarun Kumar, Adv.

For Respondent(s) :Mr. Nitin Bhardwaj, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The Transfer Petition is allowed in terms of Signed Order.
2. Pending application(s), if any, shall stand disposed of.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)

(Signed Order is placed on the file)